

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No. 2642/2018

This the 29th day of September, 2021

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

Sunita Rani
W/o Shri Narendra Kumar
Aged about 57 years
Ad-hoc Head Mistress
M.C.P. S E-II, Mongolpuri (Boys)
New Delhi-83
Mob. 9811024486

... Applicant

(through Advocate:Sh. Ranjit Sharma)

Versus

1. North Delhi Municipal Corporation
Through the Commissioner,
S.P. Mukherjee Civic Centre,
JLN Marg, New Delhi-02
2. Director of Education
North Delhi Municipal Corporation
S.P. Mukherjee Civic Centre,
JLN Marg, New Delhi-02
3. Director of Education
Govt. of NCT, Delhi
Old Secretariat,
Sham Nath Marg,
New Delhi-54

... Respondents

(through Advocate: Sh. D. S. Mahendru for R-1 & 2
Sh. Anuj Kumar Sharma for R-3)



ORDER (Oral)**Hon'ble Mr. R. N. Singh, Member (J):**

Pursuant to the last order, the applicant has filed certain documents on 23.09.2021. However, the same is not on record. Sh. D. S. Mahendru, learned counsel for North Delhi Municipal Corporation (NDMC) i.e. Respondent No. 1 & 2 submits that he has filed an affidavit on 28.09.2021. Para 3 thereof reads as under:-

“3. that thereafter the case of the applicant has been duly considered by the department and it has been approved by the competent authority that the respondent No. 1 & 2 has not objection to forward the dossiers of the applicant for promotion to the grade of TGT to the respondent No. 3 within such time as may be directed by this Hon'ble Tribunal.”

2. With the assistance of the averments made as above, Sh. Mahendru, learned counsel for NDMC submits that this Tribunal may dispose of the present OA by giving some reasonable time to them to forward the dossier/relevant documents of the applicant to the Respondent No. 3 for further consideration for applicant's promotion to the post of TGT.

3. Sh. Anuj Kumar Sharma, learned counsel for the Respondent No. 3 submits that he is not aware as to whether the vacancy still exists or not in the grade of TGT.



However, learned counsels for the parties do not dispute that vide interim order dated 08.08.2018, one post has been reserved in the grade of TGT keeping in view of the pendency of the present OA.

4. In view of the aforesaid facts and circumstances, the present OA is disposed of with the direction to the Respondent No. 1 & 2 i.e. North Delhi Municipal Corporation to forward all the relevant documents/dossier to the Respondent No. 3 within thirty days of receipt of a copy of this Order for consideration of the candidature of the applicant for promotion to the post of TGT.

5. It is further directed that if such dossier/documents are received by the Respondent No. 3 from the Respondent No. 1 & 2, the Respondent No. 3 shall consider the candidature of the applicant for promotion to the post of TGT as expeditiously as possible and preferably within four weeks of receipt of the dossier and to pass an appropriate order on the basis of the recommendations of the DPC or the selection process as expeditiously as possible and in any case within four weeks of such relevant recommendation of the concerned DPC/selection process.



6. It is further directed that in eventuality of promotion of the applicant to the said post of TGT, the applicant shall be entitled for all consequential benefits i.e. notional seniority/fixation of pay and revised pension. However, it is made clear that the applicant shall not be entitled for arrears of pay, of course she shall be entitled for arrear of pension and arrear of difference of other retiral dues in accordance with the law. With regard to fixation of pay, pension and retiral dues, the necessary exercise shall be completed by the respondents as expeditiously as possible and in any case within two months of the promotion if the applicant gets by virtue of the aforesaid directions.

7. OA is disposed of in aforesaid terms. There shall be no order as to costs.

(R.N. Singh)
Member (J)

(A. K. Bishnoi)
Member (A)

/Pinky/mahesh/